38

Central Administrative Tribunal Principal Bench

C.P. No. 245 of 1999 in O.A. No. 1279 of 1989

New Delhi, dated this the 13th March, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)
Shri Harbans Sharma,
S/o Shri Shiv Narain,
R/o Vill. & P.O. Kherawar,
District Rohtak,
Haryana.

.. Applicant

(By Advocate: Shri K.A. Dewan)

Versus

- Shri A.C. Goel, Sr. Administrative Officer, Ministry of Defence (DGQA), Central Proof Establishment, Itarsi-461114.
 M.P.
- Brig. K. Ramani,
 Commandant,
 Central Proof Estt.,
 Ministry of Defence (DGQA),
 Itarsi-461114,
 M.P.
- 3. Lt. Gen. Amarjeet Singh,
 Director General of Quality Assurance,
 Dept. of Defence Production
 (DGQA/Admn-7A),
 Ministry of Defence,
 DHQ P.O.
 New Delhi-110011. Respondents

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

S.R. ADIGE. VC (A)

Heard both sides on C.P. No. 245/99 alleging contumacious disobedience of the Tribunal's order dated 6.5.94 in O.A. No. 1279/89.

The dispute in question is whether applicant is entitled to count certain period of his service towards his qualifying service for pensionary and other benefits.

- 3. As the same cannot be a subject matter of a contempt petition applicant's counsel prays for and is allowed permission to withdraw the present C.P. and seek the relief in this regard through a separate O.A. in accordance with law, if so advised.
- 4. Giving liberty to applicant as aforesaid the C.P. is dropped. Notices discharged.

(Dr. A. Vedavalli)

(S.R. Adige) Vice Chairman (A)

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